

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/2673/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Sri V.K.Chandak,
District and Sessions Judge,
Barpeta, Assam.

Dated Guwahati the 20th May, 2020.

Sub: **Station leave permission.**

Ref:- Your letter Nos.DJB/1459 (E) dated 19.05.2020 and
DJB/1460 (E) dated 19.05.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted station leave permission, by the Govt. allotted vehicle for the vacant court of Addl. District & Sessions Judge (FTC), at your own cost, w.e.f. from the late afternoon of 22.05.2020 till the morning of 26.05.2020. The Addl District & Sessions Judge, Barpeta in his absence the Civil Judge and Asstt. Sessions Judge, Barpeta in his absence the Chief Judicial Magistrate, Barpeta and in their absence the in-charge Chief Judicial Magistrate, Barpeta shall remain in charge of your Court and office in your absence.

Yours faithfully,

Sdt

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt.)/2674/A, dated 20.5.2020

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.

20/5/2020

JT. REGISTRAR (VIGILANCE)

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